

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 310 OF 2017 &  
IA NO. 773 OF 2017 & IA NO. 331 OF 2018**

**Dated: 7<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Reliance Infrastructure Limited ..... Appellant(s)  
Vs.  
Maharashtra Electricity Regulatory Commission & ..... Respondent(s)  
Ors.**

Counsel for the Appellant(s) : Ms. Malavika Prasad  
Ms. Varaa Masood

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

**ORDER**

**IA NO. 331 OF 2018**

***(Appl. for condonation of delay in filing rejoinder)***

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**Appeal No. 310 of 2017**

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on **24.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/mk*

**(I.J. Kapoor)**  
**Technical Member**